

**THE EXPORT-IMPORT BANK OF INDIA (AMENDMENT)
ACT, 1998**

No. 1 OF 1999

[2nd January, 1999.]

An Act further to amend the Export-Import Bank of India Act, 1981.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Export-Import Bank of India (Amendment) Act, 1998.
- (2) It shall come into force on ^{*}such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title and commencement.

2. In section 4 of the Export-Import Bank of India Act, 1981, for sub-section (1), the following sub-section shall be substituted, namely:—

Amendment of section 4 of Act 28 of 1981.

"(1) The authorised Capital of the Exim Bank shall be one thousand crores of rupees :

Provided that the Central Government may, by notification, increase the said capital up to two thousand crores of rupees."